

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 714/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES: Bright Steel Processors  
V/s  
Ganayaka Steel Pvt. Ltd.

.SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

|    |                     |                 |                                                                                     |
|----|---------------------|-----------------|-------------------------------------------------------------------------------------|
| 22 | Adv. A.L. Chaudhary | by C.S. Dorewar |  |
|----|---------------------|-----------------|-------------------------------------------------------------------------------------|

**ORDER**

**T.C.P. No.714/I&BP/NCLT/MB/MAH/2017**

1. Ld. Representatives of both the sides are present.
2. T.C.P. 714/2017 is abated in view of the Notification dated 29<sup>th</sup> June, 2017 [F. No. 1/5/2016-CL-V] (GSR 732(E), which reads as under:-  
*"Provided further that any party or parties to the petitions shall, after the 15<sup>th</sup> day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."*
3. Liberty granted, in view of the above Notification, to file a fresh Petition, if deem fit, under the Provisions of the Code.
4. T.C.P. 714/2017 disposed of accordingly. To be consigned to records.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

Dated: 21.11.2017  
vkr